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मध्यप्रदेश राज्यपाल

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 311]

भोपाल, बुधवार, दिनांक 10 जुलाई 2013—आषाढ़ 19, शक 1935

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 10 जुलाई 2013

क्र. 5433-193-इक्कीस-अ (प्रा.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश पंचायत राज एवं ग्राम स्वराज (द्वितीय संशोधन) विधेयक, 2013 (क्रमांक 16 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH BILL

No. 16 OF 2013

THE MADHYA PRADESH PANCHAYAT RAJ AVAM GRAM SWARAJ (DWITIYA SANSHODHAN) VIDHEYAK, 2013

A Bill further to amend the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fourth year of the Republic of India as follows :—

| | |
|-----------------------------------|--|
| Short title. | 1. This Act may be called the Madhya Pradesh Panchayat Raj Avam Gram Swaraj (Dwitiya Sanshodhan) Adhiniyam, 2013 |
| Amendment of Section 61-F. | <p>2. In Section 61-F of the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994), sub-sections (1), (2) and (3) shall be renumbered as sub-sections (2), (3) and (4) respectively and before sub-section (2) as so renumbered, the following new sub-section shall be inserted, namely :—</p> <p style="padding-left: 40px;">“(1) The Registrars and Sub-Registrars appointed under section 6 of the Registration Act, 1908 (No. 16 of 1908) shall, at the end of every month, communicate details of all transfers or agreements to transfer of plots or houses in the Gram Panchayat area to the prescribed authority in such manner as may be prescribed.”.</p> |

STATEMENT OF OBJECTS AND REASONS

Section 61-F of the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994) deals with taking over the management of the land of illegal diversion or illegal colonization by the prescribed authority. It is proposed to make the Registration Authority liable to communicate details of all transfers or agreements to transfer of plots or houses in the Gram Panchayat area to the prescribed authority in such manner as may be prescribed.

2. Hence this Bill.

Bhopal :
Dated the 6th July 2013.

GOPAL BHARGAV
Member-in-charge.